

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH SITTING AT NEW DELHI****ORIGINAL APPLICATION NO. 457 OF 2024****IN THE MATTER OF:**

SAMPURNA NAND

.... APPLICANT

VERSUS

ASHEERVED STONES AND ORS.

...RESPONDENTS

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FILED BY:


SHARAD CHAUHAN, ASHISH PANDEY
ADVOCATES FOR RESPONDENT NO. 01

CHAMBER NO. 203, M.C SETALVAD
CHAMBERS BLOCK, SUPREME COURT OF INDIA,

NEW DELHI-110001

8510052778

DATED: 22.08.2025

SHARADADVOCATE2 2@GMAIL.COM

NEW DELHI

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 457 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

... APPLICANT

VERSUS

ASHEERVED STONES AND ORS.

...RESPONDENTS

**COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, i.e.
M/S ASHEERVED STONES**

MOST RESPECTFULLY SHOWETH

1. It is most respectfully submitted that the Hon'ble National Green Tribunal vide its order dated 11.02.2025, passed in Original application No. 457 of 2024, titled Sampurna Nand vs. Asheerved stones and Ors, has directed the UPPCB, to factually verify the compliance status of the unit of the Respondent No.1 and to submit the status report before the Hon'ble Tribunal and has also directed Respondent No. 1 to comply with the CPCB and UPPCB guidelines regarding green-belt development within area. In the compliance of the CTO conditions prescribed by the UPPCB and CPCB regarding green-belt development, the project proponent has complied with conditions and developed the aforesaid green belt within area. Supporting photographs taken for verifying the compliance are annexed herewith. The true typed copy of Order dated

11.02.2025 passed by the Hon'ble Tribunal in O.A No. 457 of 2024 is annexed herewith and marked as **ANNEXURE NO.C-1.**

2. Further this Hon'ble Tribunal vide its order dated 11.02.2025, again directed the UPPCB to provide specific details regarding the Metal/Concrete road inside the crusher unit of the project proponent, the relevant paragraph of the order dated 11.02.2025 is as under.

“UPPCB shall specifically give all relevant details regarding the green belt developed with area, description of species, number of trees planted etc., and also, construction of metaled road inside the stone crusher and also about approach road to the stone crusher. UPPCB is also directed to video-graph the premises of Respondent no. 1-stone crusher to show the compliance status qua the guidelines issued by CPCB and UPPCB by Respondent no. 1- i.e stone crusher and file copy thereof in pen drive along with its report.”

It is further submitted that in the compliance of the above directions of this Hon'ble Tribunal the compliance affidavit filed by the UPPCB on 29.03.2024, in which it is stated that an inspection has been carried out by the UPPCB on 21.03.2025 of the project proponent, and as per the point no. 05 of the inspection report dated 21.03.2025, the Metal/Concrete road inside the stone crusher unit was not visible due to thick layer of dust lying over the road but

some part of the road was clean enough and the same is found to be in good condition.

3. It is further submitted that this Hon'ble Tribunal vide its order dated 21.07.2025, in the aforementioned Original Application again directed UPPCB to file a comprehensive compliance report of the stone crusher unit of the Respondent No.1, and also further directed the project proponent to plant more trees in the premises to insure the compliance of the CTO conditions and also clear the thick dust on the Metal/ Concrete road inside the crusher unit. Therefore, in compliance of the observation made by this Hon'ble Tribunal the answering deponent has planted approximately 150 more trees in addition to the already planted trees which are 150 in numbers, which has been already stated in the compliance report dated 19.02.2024 filed by the answering Respondent before this Hon'ble Tribunal in O.A No. 521 of 2022 which was the main case in the present dispute. The 150 more saplings which has been planted by the answering Respondent mainly includes *Neem, Shesham, Mausari, Guava (Amrood), Mango (Aam) and Saugan* having an average height of around 6 feet.

A true copy of order dated 21.07.2025 passed by this Hon'ble Tribunal in O.A No. 457 of 2024 is annexed and marked as **ANNEXURE NO.C2**

Photographs of the newly planted sapling in the premises of the project proponent is annexed and marked herewith as **ANNEXURE NO.C3 (COLLY)**.

It is further submitted that the issue regarding the visibility of Metal/ Concrete road in the premises of the project proponent, it is submitted that there is a full construction of Metal/ Concrete road inside the premises of the stone crusher to curb the emission of the dust particle, in respect of the compliance of the condition of the CTO. Photographs showing full clean constructed Metal/ Concrete road is annexed and marked as **ANNEXURE NO.C4 (COLLY)**.

4. Hence the present compliance affidavit.

Through



SHARAD CHAUHAN, ASHISH PANDEY
ADVOCATES FOR RESPONDENT NO.01
CHAMBER NO. 203, M.C SETALVAD
CHAMBERS BLOCK, SUPREME COURT OF INDIA,
NEW DELHI-110001
8510052778
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DATED: 22.08.2025

NEW DELHI



Uttar Pradesh PRADESH

GS 982455

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH SITTING AT

NEW DELHI

ORIGINAL APPLICATION NO.457 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

... APPLICANT

VS

ASHEERVAD STONES AND ORS.

.... RESPONDENT

AFFIDAVIT

I, Anita Singh W/o Sanjay Bhai Patel, aged about 46 years, R/o Ramarasahi, Patihata, Mirzapur, Uttar Pradesh, 231304 Prop. M/s Ashirwad Stones, presently at Mirzapur do here by solemnly affirm and state as under:

1. That I am Prop. of Respondent No. 1 in the abovementioned Original Application and I am fully Conversant with the facts and circumstances of the case to the best of my knowledge and belief and as such competent to swear the present compliance affidavit in my personal capacity.

2. That I have read and understood the contents of the compliance affidavit and the same has read over to me and

हनीता सिंह

for

121
1:50

NOTARY
R.P. Singh
Advocate
CHUNAR
MIRZAPUR (U.P.)
Reg No
53862/2025
GOVT. OF INDIA

स्टाम्प विक्रय करने का दिनांक 18-8-25
 2. स्टाम्प विक्रय करने का प्रायोजन
 3. स्टाम्प विक्रय करने का प्रायोजक का पता
 4. स्टाम्प की धनराशि 100
 स्टाम्प विक्रय का नंबर 25/15
 नम्बर नं० 20
 स्टाम्प की अवधि 10-8-2001 से 20-8-25
 स्थान मीरजापुर

शपथकर्ता
 अनिता सिंह
 अनिता सिंह



हैं

अनिता सिंह

दिनांक 18/8/25 सम 1:50
 शपथकर्ता अनिता सिंह
 निवासी रामरसही
 घुनार, मीरजापुर जिसकी पहचान प्रमोद सिंह A/P
 अधिवक्ता ने किया इस शपथकर्ता के तथ्य पढ़कर सुनकर
 समझकर हस्ताक्षर किया।

ऋषि प्रताप सिंह एडवोकेट
 नोटरी, भारत स
 मीरजापुर





भारत INDIA
INDIA NON JUDICIAL

उत्तर प्रदेश GOVT. OF UTTAR PRADESH

GS 982456

explained to me by my counsel in my vernacular and, hence swearing the present compliance affidavit.

3. I state that the contents of the aforementioned Compliance affidavit which has been drafted under my instructions and the contents are true and correct to the best of my knowledge and belief.

VERIFICATION

I the above-named deponent. Do hereby verifying that the contents of the above compliance affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Mirzapur on ____ day of August 2025.

DEPONENT
मनीता सिंह



THROUGH,
(SHARAD CHAUHAN, ASHISH PANDEY)
ADVOCATES

मनीता सिंह

ANNEXURE NO. C-1

Item No.9

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No.457/2024

Sampurna Nand

...Applicant

Versus

M/s Ashirwad Stone & Ors.

...Respondents

Date of hearing: 11.02.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Applicant in Person (through VC).

Respondents: Mr. Gi. Gi. C. George, Advocate for State of U.P. (through VC).
Mr. Sharad Chauhan, Advocate for Project Proponent (Through VC).
Mr. Bhupendra Pratap Singh, Mr. Nakul Nirwan and Mr. Anurag Kumar, Advocates for UPPCB.**ORDER**

1. We have gone through the affidavit filed by UPPCB vide email dated 11.11.2024.
2. We find that the information as directed by this Tribunal regarding compliance with CPCB and UPPCB guidelines by respondent no. 1-stone crusher has not been given and standard stereo-typed inspection report has been enclosed with the response. Even said report discloses non-compliance with environmental norms in regard to construction of metaled road.

3. UPPCB is directed to file additional response verifying compliance status of respondent no. 1-stone crusher regarding compliance with guidelines issued by CPCB and UPPCB for stone crushers. In its response UPPCB shall specifically give all relevant details regarding the green-belt developed with area, description of species, number of trees planted etc., and also construction of metaled road inside the stone crusher and also about approach road to the stone crusher. UPPCB is also directed to video-graph the premises of respondent no. 1-stone crusher to show the compliance status qua the guidelines issued by CPCB and UPPCB by respondent no. 1-stone crusher and file copy thereof in pen drive alongwith its report. Copies of documents submitted by respondent no. 1-stone crusher with the application for grant of last CTO and also verification report recorded by UPPCB before such grant of CTO be also enclosed with the report.

4. List on 04.04.2025 for further consideration.

5. A copy of this order be sent to the Member Secretary, UPPCB and Regional Officer, UPPCB, Sonbhadra by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 11th, 2025
OA 457/2024
ag



TRUE COPY

ANNEXURE NO. C-2

Item No. 05

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 457/2024
I.A. No.488/2025

Sampurna Nand

Applicant

Versus

Ashirwad Stone & Ors.

Respondents

Date of hearing: 21.07.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Mr. Sharad Chauhan and Mr. Ashish Pandey, Advocates
Respondent no. 1-Project Proponent.
Mr. Gi. GI. C. George (through VC) and Mr. Sunil Kumar,
Advocates for Respondent No. 2 – State of Uttar Pradesh.
Mr. Daleep Dhyani, Advocate for respondent no. 4-UPPCB.**ORDER**

1. In compliance of order dated 11.02.2025 affidavit dated 29.03.2025 has been filed by UPPCB vide email dated 01.04.2025.
2. We have gone through the report filed by the UPPCB and find the same to have been filed in the same stereotyped manner and the report is materially deficient as the status of compliance with respect to each of the guidelines issued by CPCB and UPPCB in respect of the stone crushers has not been mentioned in tabular form or format prescribed by CPCB and supporting photographs and videoclips substantiating compliance status have not been filed.
3. Learned Counsel for UPPCB seeks time to file additional report in tabular format with all requisite details and supporting photographs and videoclips.

4. Additional report with all requisite details and supporting photographs and videoclips taken for verifying compliance by the Project Proponent may be filed within one month.
5. I.A. No. 488/2025 has been filed by respondent no. 1 for clarification/making an observation in respect of the order dated 26.05.2025 passed by the Hon'ble High Court of Judicature at Allahabad in Writ C No. 16228 of 2025 that no issue is pending regarding the environmental compensation imposed upon the deponent/respondent no. 1 as per notice dated 19.02.2024 and 28.03.2025 issued by the UPPCB.
6. Reply to the above said I.A. may be filed by the respondents within one month.
7. List on 25.08.2025 for further consideration.
8. In view of the facts and circumstance of the case, we also consider personal appearance before this Tribunal of the Member Secretary, UPPCB virtually and Regional Officer, UPPCB, Mirzapur physically on the next date of hearing to be essential for assisting this Tribunal in just and proper adjudication of the questions involved in the case. Accordingly, they are directed to remain present before this Tribunal on that date with the relevant record.
9. A copy of this order may be sent to the Member Secretary, UPPCB and Regional Officer, UPPCB, Mirzapur by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 21st, 2025
Original Application No. 457/2024
M

A handwritten signature in cursive script, appearing to read "Shrad", written in black ink.

TRUE COPY

ANNEXURE NO. C-3 (COLLY)



GPS Map Camera

Bhagauti Dei, Uttar Pradesh, India

3x2h+4wh, Bhagauti Dei, Uttar Pradesh 231304, India

Lat 25.049086° Long 82.979302°

21/08/2025 12:30 PM GMT +05:30



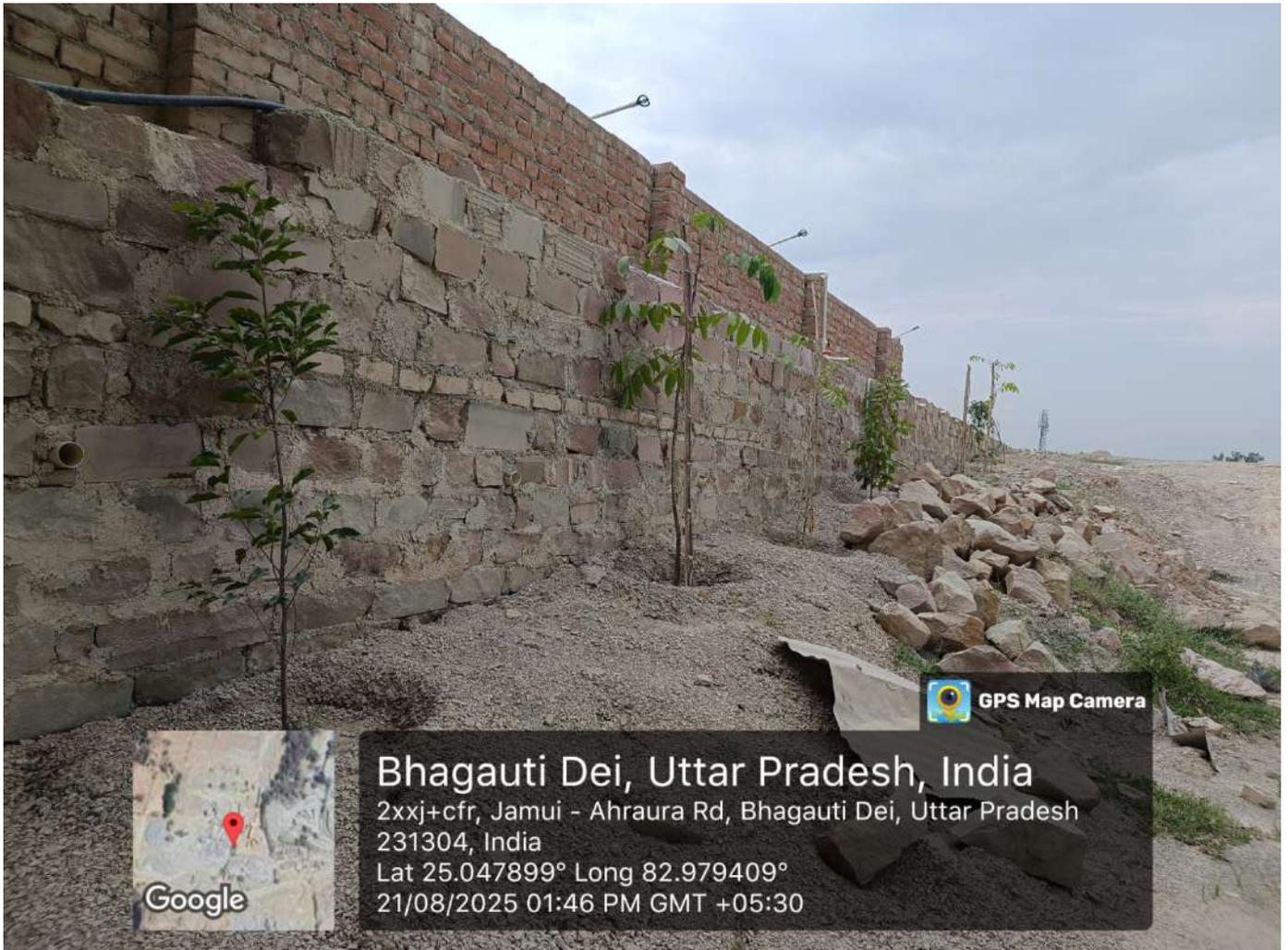
Google

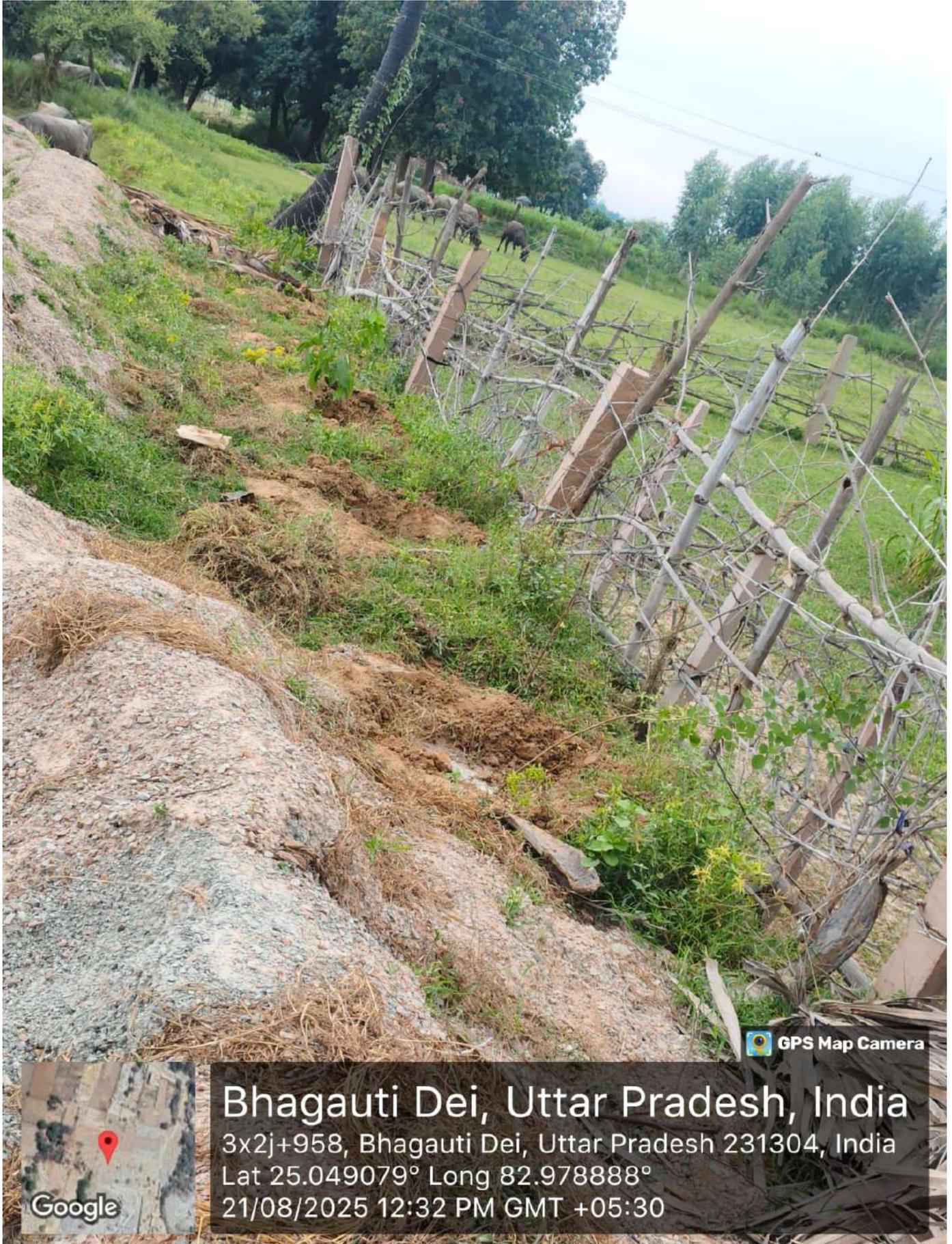


GPS Map Camera



Bhagauti Dei, Uttar Pradesh, India
3x2h+4wh, Bhagauti Dei, Uttar Pradesh 231304, India
Lat 25.049076° Long 82.979157°
21/08/2025 12:31 PM GMT +05:30





GPS Map Camera

Bhagauti Dei, Uttar Pradesh, India
3x2j+958, Bhagauti Dei, Uttar Pradesh 231304, India
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21/08/2025 12:32 PM GMT +05:30



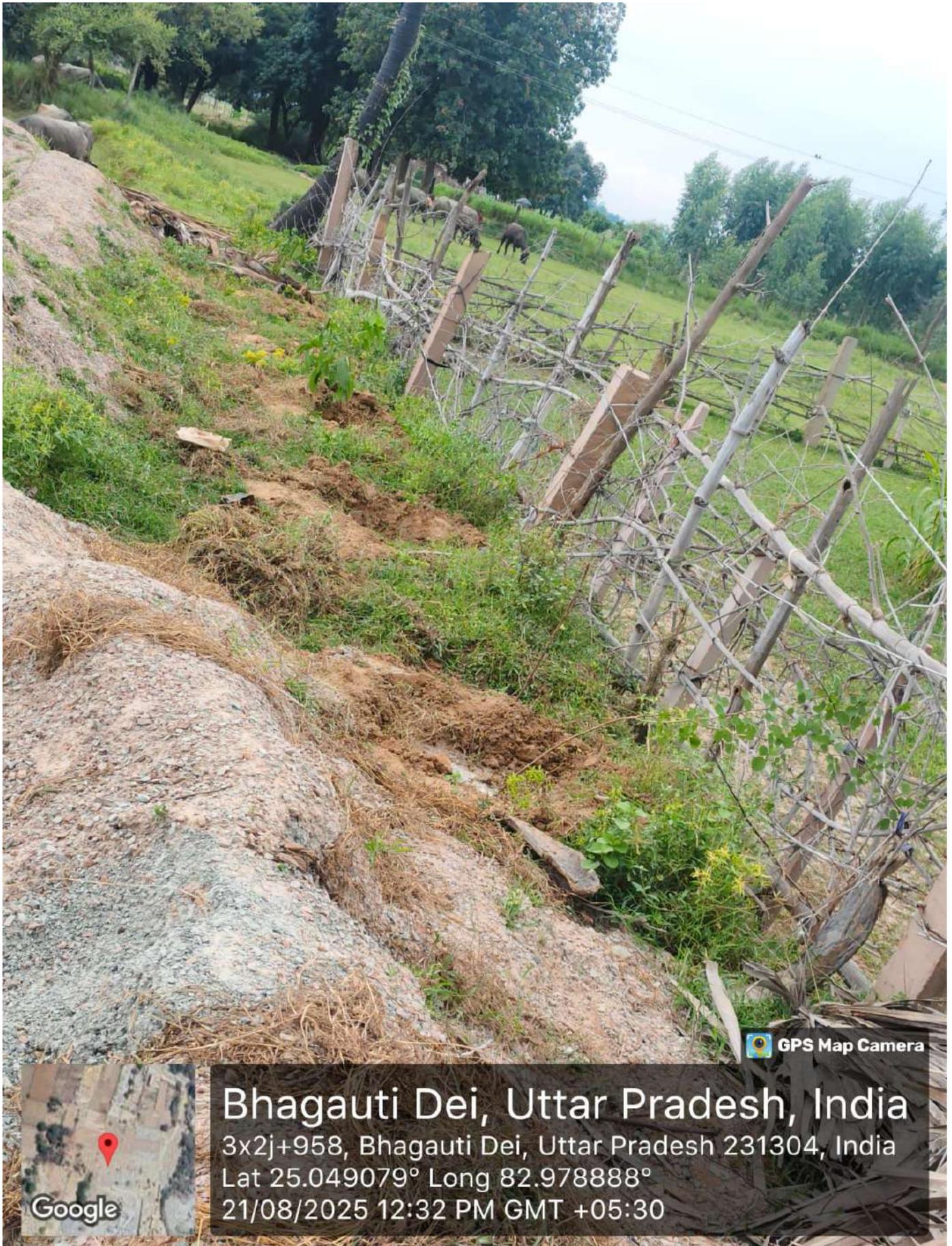
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GPS Map Camera

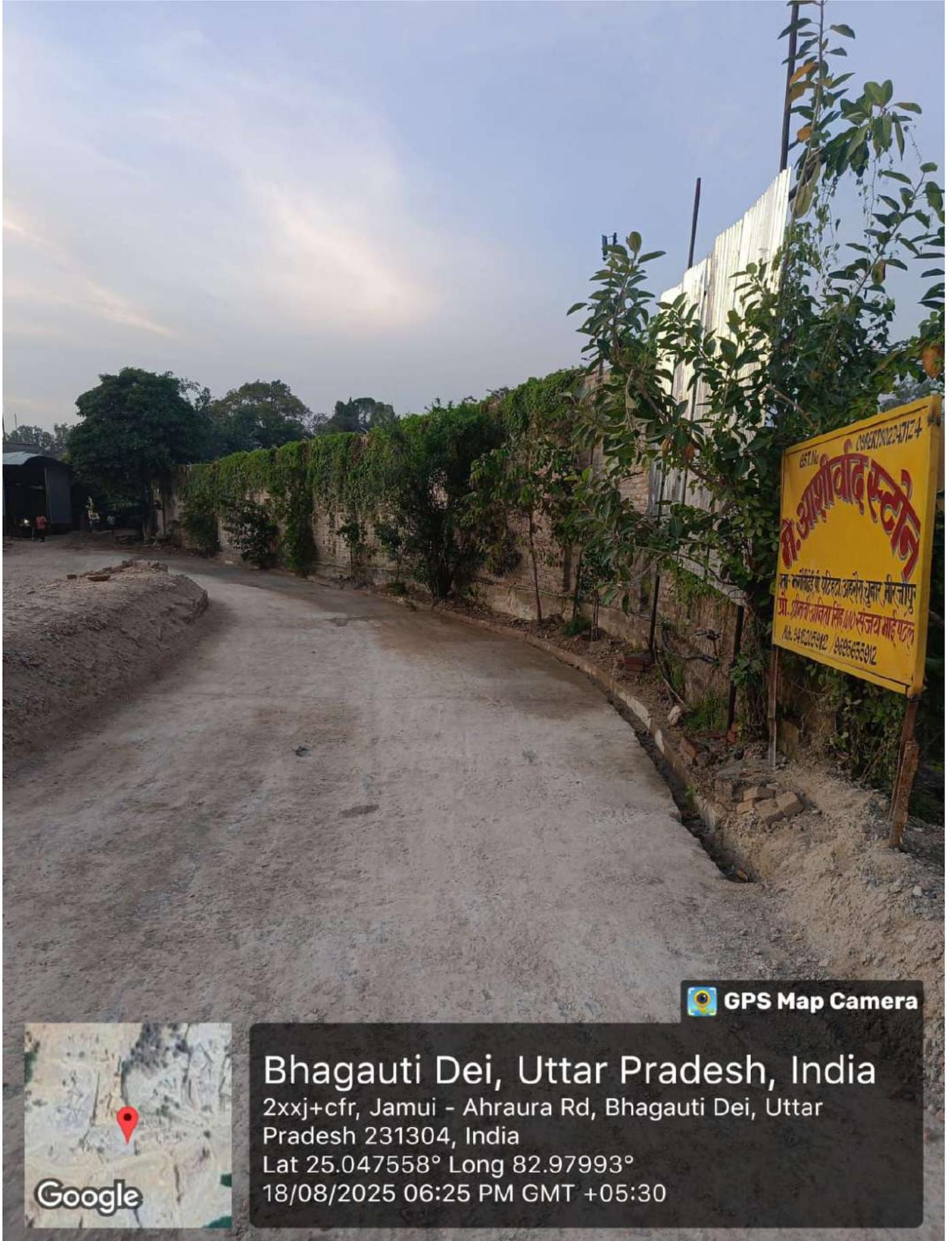


Bhagauti Dei, Uttar Pradesh, India
3x2h+4wh, Bhagauti Dei, Uttar Pradesh 231304, India
Lat 25.049063° Long 82.979294°
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Bhagauti Dei, Uttar Pradesh, India
3x2j+958, Bhagauti Dei, Uttar Pradesh 231304, India
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ANNEXURE NO. C-4 (COLLY)



EST. No. 038270122-47174
श्री अशीवर्तन
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श्री. श्रीमती अशिरा सि. 100 स्वयं भाई पटेल
No. 041225942 / 0986655912

 **GPS Map Camera**



Bhagauti Dei, Uttar Pradesh, India
2xxj+cfr, Jamui - Ahraura Rd, Bhagauti Dei, Uttar Pradesh 231304, India
Lat 25.047558° Long 82.97993°
18/08/2025 06:25 PM GMT +05:30

